

In the said Criminal Rules of Practice and Circular orders, 1958 :-

I. In part I in the rules, –

(1) In rule 381, in the table – (a) for the entry “12 nP. per mile” in the fourth column under the heading “By road otherwise than by Public motor service” against the entry “First Class Fare” in the second column under the heading “By rail”, the entry “7 paise per kilometer” shall be substituted;

(b) for the entry “3 nP. per mile” in the fourth column under the heading “By road otherwise than by Public motor service” against the entry “Third Class Fare” in the second column, under the heading “By rail”, the entry “2 paise per kilometer” shall be substituted;